

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

ITEM No.05
CP (IB) No.105/BB/2021

IN THE MATTER OF:

M/s. Limnea Technologies Pvt Ltd
Vs.
Registrar of Companies

... Petitioner
... Respondent

Order under Section 59 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.05.2022

CORAM:

SH. AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Shradha Swarup, Adv.
For the OL : Shri Manjunath, JTA

ORDER

1. Heard Shri Shradha Swarup, learned Counsel for the Petitioner and Shri Manjunath, JTA representing the Official Liquidator.
2. Report of the ROC is on record. Shri Manjunath, representing the OL submits that certain documents were not enclosed to the CP and they have addressed an e-mail to the Petitioner to furnish the same. But there was no response from the Petitioner and accordingly seeks some more time to file the Report.
3. The Petitioner shall furnish the required documents as sought by the O.L. in his email within one week and the OL shall file the report within three weeks thereof. Response, if any, within two weeks from the date of receipt of the report.
4. List the CP on **28.07.2022**.

—sd—

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

—sd—

(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)